

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No. 400/KB/2017

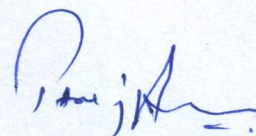
**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th November 2017, 10.30 A.M

Name of the Company		Smt. Srikanta Sarda -Vs- Tansway Marketing Pvt Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

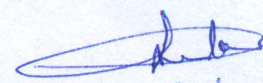
1. Mr. R. Dutta, Advocate.

2. Mr. P. Anwar, Advocate

} Financial
Creditor

06/11/2017.

1. Mr. Syed E. HUDA

2. MR. SARIFUL HAQUE

} Corporate
Debtor

06/11/2017

ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor sought leave of the court for filing Vakalatnama. Prayer is allowed. Vakalatnama filed by the corporate debtor may be taken on record.

Ld. Counsel for the corporate debtor made a request that petitioner may be directed to serve a copy of the petition. Petitioner has already

served the copy on the corporate debtor. Corporate debtor may file reply within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days.

List on 21/11/2017 for admission.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)